

**FIR No. 195/2017**  
**PS: Subzi Mandi**  
**State Vs. Mohsin @ Total**  
**U/s 302/201/120B IPC**

02.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Shivender Singh, LAC for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC for 45 days filed on behalf of accused Mohsin @ Total in case FIR No. 195/2017 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.5.2020 towards decongestion of Jails in Delhi in the wake of outbreak of Covid-19 pandemic.

Reply is filed.

Ld. Counsel for the accused-applicant submits that accused-applicant fulfills all the criteria laid down under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi as accused-applicant is in JC since 23.08.2017 and that though he was involved in other criminal cases but now he has severed the sentence and therefore has clean antecedents.

Ld. Addl. PP submits that accused-applicant does not fulfill



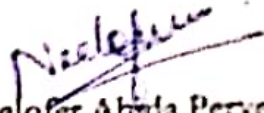
the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi as accused-applicant does not have clean antecedents and as per previous involvement report filed by the IO accused-applicant involved besides the present case FIR in 09 other criminal cases.

Heard.

Accused-applicant though in custody for over two years in connection with the present case FIR which is registered for commission of offence under Section 302/201/120B/34 IPC, however accused-applicant does not have clean antecedents and this is not first criminal case that he is involved in. It would not be unfair to record that accused-applicant has criminal antecedents as he stands convicted in more than one criminal case. As per report, accused-applicant served sentence in four cases i.e. FIR No. 46/2006 PS Sarai Rohilla, FIR No. 310/2004 PS Subzi Mandi, FIR No. 319/2007 PS Subzi Mandi and FIR No. 384/2006 PS Chandni Chowk. Accused-applicant is also involved in five other cases i.e. FIR No. 500/2006 PS Keshsav Puram, FIR No. 679/2006 PS Keshav Puram, FIR No. 121/2013 PS Mukherjee Nagar, FIR No. 64/2006 PS Paschim Vihar East and FIR No. 246/2007 PS Kashmere Gate. The accused-applicant Mohsin @ Total therefore, does not stand satisfy and fulfill the criteria laid down under guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.5.2020, for release of UTP's on interim bail of 45 days in order to decongest the prisons in Delhi in the wake of the outbreak of the pandemic, COVID-19 as the accused/applicant does not have clean antecedents. No other ground is

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raised for grant of interim bail except guidelines laid down by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. As accused does not fulfill the criteria so laid down, the present application of accused Mohsin @ Total in case FIR No. 195/2017 for grant of interim bail is dismissed.

  
(Neelofar Abida Perveen)  
ASJ (Central) THC/Delhi  
02.07.2020

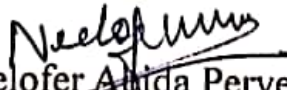
visited first on 26.6.2020 and thereafter on 30.06.2020 and 01.07.2020, however, the documents could not be filed alongwith the application as the application is filed in urgency.

I have also gone through the verification report. The doctor attending has certified the diagnosis and the treatment and further opined that the RCT process requires 10-15 days for completion.

Let documents in respect of the further treatment availed of be also filed on or before the next date of hearing by the accused -applicant. IO shall also obtain report from the doctor concerned in respect of the treatment availed of by the accused-applicant after 26.06.2020 and to detail the entire process proposed which is likely to consume 10-15 days for the purpose of conclusion of RCT treatment.

As it is reported by the IO that accused-applicant failed to furnish his mobile phone number and the mobile phone number of one responsible person in the family, which stand is controverted by Id. Counsel for the accused-applicant, it is directed that accused-applicant shall furnish on application his mobile phone and the mobile phone number of one responsible person of the family before the next date of hearing.

For report and consideration, put up on 04.07.2020.

  
(Neelofer Aida Perveen)  
ASJ (Central)THC/Delhi  
02.07.2020



**FIR No. 243/2018**  
**PS: Nabi Karim**  
**State Vs. Shiva**  
**U/s 302/34 IPC**

02.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through  
videoconferencing)

Sh. Kamal Deep, Counsel for accused-applicant (through  
video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail under  
Section 439 CrPC filed on behalf of accused Shiva in case FIR No.  
243/2018.

Reply is filed.

It emerges that 10 days interim bail was granted to the  
accused-applicant vide order dated 23.06.2020. In the application it is only  
found mentioned that accused-applicant for the purpose of treatment had  
gone to Dua Hospital and Trauma Centre and is undergoing RCP  
Treatment and that the entire procedure is likely to take 45 days and there  
is a certificate annexed of the doctor attending dated 30.6.3020, that RCT  
and tooth follow up prosthetic will take one and a half month however it is  
not specified as to on what dates the applicant visited the hospital for  
treatment and what has been the treatment availed till date. In the course of  
arguments, Id. Counsel for accused-applicant submitted that the applicant

*Neelgurus*

**FIR No. 29/2019**  
**PS: Kamla Market**  
**State Vs. Javed**  
**U/s 307/509/34 IPC & 25/54/59 of Arms Act**

02.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. S. G. Goswami, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC filed on behalf of accused Javed in case FIR No. 29/2019.

Ld. Counsel for the accused has attended the Webex Meeting, however, his voice was not audible probably due to some technical problem at his end.


Report is received in respect of the medical condition of the accused-applicant from Jail Superintendent. It is reported that accused-applicant is a follow up case of sensitivity of teeth and Tenia Cruris, itching over groin region, skin wart, low backache with radiculopathy, bilateral knee pain and he was on regular follow up by Jail visiting JR Dental, SR Dermatology and Doctor on duty. That accused-applicant was reviewed by jail visiting SR Surgery on 26.06.2020 for his complaint of pain in left testis, he was examined and on examination bilateral testis are found to be normal and a provisional diagnosis of epididymal cyst is made medications advised and also advised for USG Inguino scrotal region and

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consultant opinion from DDU Hospital and same is scheduled for 07.07.2020 as per prior appointment. That the health condition of the accused-applicant is maintained and no surgical intervention has been advised by the treating doctor at present. That USG Inguino scrotal region has been advised and the same is scheduled, after USG report, the accused-applicant will be reviewed by consultant of Department of Surgery DDU Hospital for opinion.

It emerges that no surgical procedure has been advised, however, for further tests and consultation applicant is to be taken to DDU Hospital on 07.07.2020. Let further report be called from the Jail Superintendent concerned in respect of the further treatment provided to the accused-applicant.

For report and consideration, put up on 10.07.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
02.07.2020



**FIR No. 310/2016**  
**PS: Sarai Rohilla**  
**State Vs. Asif**  
**U/s 394/397/34 IPC**

**02.07.2020**

**Fresh application received. Be registered.**

**Present: Sh. K.P.Singh, Ld. Addl. PP for State( present through videoconferencing).**

**Sh. Piyush Pahuja, Counsel for accused-applicant (through video conferencing)**

**Hearing conducted through Video Conferencing.**

**This is second application for grant of regular bail under Section 439 CrPC filed on behalf of accused Asif in case FIR No. 310/2016.**

**Ld. Counsel for the accused-applicant submits that accused is in custody since 04.05.2016. That accused-applicant has been falsely implicated in the present case. That co-accused has already been granted bail vide order dated 15.05.2019. That all the material witnesses have been examined and now official witnesses only remain to be examined and that there is no possibility of the accused-applicant interfering with the course of justice, influencing the witnesses or tampering with the evidence.**

**Ld. Addl. PP submits that the co-accused granted bail is charged for offence under Section 394 IPC only however, accused-applicant is charged for offence under Section 397 IPC and has used countrymade pistol in the commission of offence though the same could**

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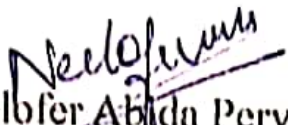


not be recovered. L.d. Addl. PP further submits that the complainant in the course of TIP proceedings had duly identified the accused-applicant as one of the offenders, however, in the Court in the course of his examination, complainant as well as his driver failed to identify the accused-applicant as one of the offenders.

Taking into consideration the totality of facts and circumstances as the accused-applicant Asif is in custody since 04.05.2016 and as the complainant has failed to identify the accused-applicant in the course of his examination in Court and as no previous involvement in any other criminal case is alleged against the accused-applicant, without going into the merits of the case, accused-applicant Asif is admitted to bail upon furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount each in case FIR No. 310/2016 and subject to the condition that prior to his release, he shall give the mobile phone number of self and of at least one other responsible family member besides that of the sureties to the IO and the Court, that he shall scrupulously appear on each and every date of hearing before the court so as not to cause any obstruction or delay to its progress and he shall not interfere with the proceedings in any manner, that he shall not engage in any criminal activity, that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer or tamper with the evidence, he shall not change his mobile phone number and address without prior intimation to

*Nadeem*

the IO and the sureties shall also intimate the IO in the event of change of address and that the mobile phone number to be used by the accused-applicant shall be mentioned in the bond and shall be kept switched on at all times with location activated and shared with the IO concerned and with the further direction that the accused-applicant shall not leave the territorial jurisdiction of NCT Delhi without prior intimation to the IO concerned. Moreover, once in every 15 days of each calendar month, accused-applicant through said mobile phone shall telephonically inform the IO about his whereabouts.

  
(Neelofar Abida Perveen)  
ASJ (Central) THC/Delhi  
02.07.2020

FIR No. 243/2017  
PS: Burari  
State Vs. Feroz  
U/s 302/201/120B/34 IPC

02.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.  
Sh. Javed Alvi, Counsel for accused-applicant (through video conferencing)

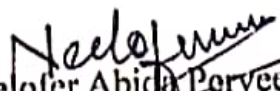
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail for 45 days under Section 439 CrPC filed on behalf of accused Feroz in case FIR No. 243/2017 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Reports are received in respect of the previous involvement and conduct of the accused-applicant during custody alongwith custody certificate, however, Ld. Addl. PP submits that the case of the accused-applicant is not covered under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi as the accused-applicant is involved in commission of murders of six members of the family and that multiple murder cases are not specifically included in the guidelines which contention is controverted by the Ld. Counsel for the accused/applicant.

It emerges that for the disposal of the present bail application, the record is required to be perused which is not readily available today as the video conferencing is being taken from the residence today.

For further consideration, put up on 04.07.2020 alongwith record.

  
(Neelofar Abida Perveen)  
ASJ (Central) HC/Delhi  
02.07.2020



**FIR No. 222/2017**  
**PS: Crime Branch**  
**State Vs. Guddu Khan**  
**U/s 18 (b) NDPS Act**

02.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

None for accused-applicant (through video conferencing)

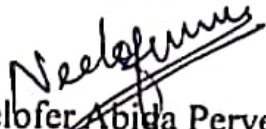
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC filed on behalf of accused Guddu Khan in case FIR No. 222/2017.

Reply is filed.

There is no mobile phone number mentioned of the Ld. counsel for the accused-applicant for initiating Webex Meeting. Opportunity is, however, being granted for filing of mobile phone and email ID for the purpose of hearing through video conferencing.

For consideration, put up on 08.07.2020.

  
(Neelofar Abida Perveen)  
ASJ (Central)THC/Delhi  
02.07.2020



**FIR No. 288/2019**  
**PS: Sarai Rohilla**  
**State Vs. Rahul**  
**U/s 392/394/397/411/34 IPC**  
**02.07.2020**

**Present:** Sh. K.P.Singh, Ld. Addl. PP for State.

Mohd. Illiyas, Counsel for accused-applicant (through video conferencing)

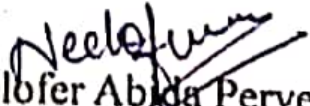
Hearing conducted through Video Conferencing.

This is an application for grant of regular. bail under Section 439 CrPC filed on behalf of accused Rahul in case FIR No. 288/2019.

Report is received to the effect that all the three addresses of the accused-applicant furnished by the accused-applicant and available on the record i.e. 1) T-47, Sita Ram Dwar, Purani Nangal, Delhi Cantt, Delhi , 2) E-330, Tagore Garden, Delhi and 3) E-330, 15 Gaj, Raghbir Nagar, Delhi are incorrect and accused-applicant or his family members have not been residing on any of the addresses. Ld. Counsel for the accused applicant submits that the addresses are already mentioned on the record and are correct.

Ld. APP seeks some time to obtain instructions. The IO is laso directed to join the hearing on the next date through webex meeting URL NO. 1566997601. Copy be forwarded fro the intimation of the IO also.

For further consideration, put up on **04.07.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
02.07.2020

**FIR No. 592/2017**  
**PS: Timarpur**  
**State Vs. Shyam Kumar Shah**  
**U/s 302 IPC**

02.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

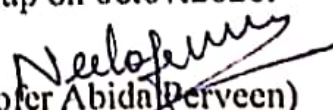
Sh. Chandan Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail for 45 days under Section 439 CrPC filed on behalf of accused Shyam Kumar Shah in case FIR No. 592/2017 invoking the criteria laid down under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Custody certificate and conduct report from the jail is received, however reply alongwith previous involvement report is awaited. Previous involvement report alongwith reply be filed by the IO on or before next date of hearing. Previous involvement report and reply may be forwarded via email on the mail ID of the Court i.e. [ndpscourt222@gmail.com](mailto:ndpscourt222@gmail.com) and also be forwarded to Id. Counsel on his email ID mentioned in the application.

For report and consideration, put up on 06.07.2020.

  
(Neelofer Abida Derveen)  
ASJ (Central) THC/Delhi  
02.07.2020

**FIR No. 142/2018**  
**PS: Darya Ganj**  
**State Vs. Rahul @ Mohd. Salman**  
**U/s 302/201/34 IPC**

02.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Amjad Khan, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application for grant of interim bail of 45 days under Section 439 CrPC filed on behalf of accused Rahul @ Mohd. Salman in case FIR No. 142/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 for release of UTP's on 45 days interim bail in order to decongest the prisons in Delhi in the wake of outbreak of the pandemic COVID 19.

Reply and previous involvement report received. Let conduct report and custody certificate of accused Rahul @ Salman be called for from the Jail Superintendent concerned.

IO has raised an apprehension that accused-applicant has no known permanent address either in Delhi or anywhere in India, and therefore the whereabouts of the accused-applicant, if granted bail would be very difficult to be traced.

In view thereof, it is directed that the permanent address of the accused-applicant and the temporary address if any in Delhi where the accused-applicant was residing prior to his arrest be filed on application on or before the next date of hearing. For report and consideration, put up on 07.07.2020.

  
(Neelofer Abrid Perveen)  
ASJ (Central)THC/Delhi  
2.07.2020